

**CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.**

**CP No.08/2020 in OA No.249/2020**

**This the 07<sup>th</sup> day of September, 2020**

**Coram : Hon'ble Shri J.V.Bhairavia, Member (J)  
Hon'ble Shri A.K.Dubey, Member (A)**

Dilip Wagheshwari  
Son of Shri Danabhai Wagheshwari  
Age : 63 years, Occup. Retired,  
Residing at : D-1/4, Akashdarshan Colony,  
AIR & Doordarshan Colony,  
Behind Bhaikaka Nagar,  
Thaltej, Ahmedabad – 380 059. .... Applicant

**(By Advocate : Shri Joy Mathew )**

**VERSUS**

1. Shri Amit Khare  
Secretary  
Ministry of Information & Broadcasting,  
Room No.655, 'A' Wing, Shastri Bhavan,  
New Delhi 110 001.
2. Shri Shashi Shekar Vempati  
Executive Officer,  
Prasar Bharati  
Prasar Bharati Secretariat,  
2<sup>nd</sup> Floor, PTI Building,  
Sansad Marg, New Delhi – 110 001.
3. Shri Shashi Shekar Vempati  
In the charge of DG, Doordarshan  
The Director General (D.D.)  
Doordarshan  
Prasar Bharati (Broadcasting Corporation of India)  
Directorate General, Doordarshan Bhavan,  
Copernicus Marg, New Delhi 110 001.
4. Shri Shashi Shekar Vempati  
In the charge of DG, AIR  
The Director General (AIR)  
Prasar Bharati  
Directorate General

All India Radio, S-1 (B) Section, Parliament Street,  
New Delhi 110 011.

5. Shri A.K.Verma  
The Senior Vigilance Officer  
Directorate General  
All India Radio, Vigilance Section  
Prasar Bharti, Akashwani Bhavan  
Parliament Street, New Delhi 110 011.
6. Shri K.K.Sharma  
Deputy Director General (E)/ HoD  
All India Radio, Prasar Bharati,  
Navrangpura, Ahmedabad 380 009..... Respondents.

**(By Advocate : Shri H.D.Shukla )**

**O R D E R – ORAL**

**Per : Hon'ble Shri J.V. Bhairavia, Member (J)**

The instant Contempt Petition has been arise due to non compliance of the order dated 04.11.2018 passed by this Tribunal in MA Nos.448 & 449 of 2017 in OA No. 249/2017.

**2.** Counsel for the respondents, Shri H.D.Shukla submits that the respondents have filed their reply. Therein, the respondents by tendering unconditional apology, had submitted that they have withdrawn the memorandum dated 20.03.2020 (Annexure A-1) and Disagreement Note (Annexure A-2) pertaining to the disciplinary proceedings initiated against the applicant. He further submits that the factum of mistake has been realized by the respondents and they had withdrawn the said impugned orders.

**3.** Heard the parties.

4. Considering the reply filed by the respondents and submissions made on their behalf by Standing counsel, Shri H.D.Shukla, nothing remains to be done in this Contempt Petition. Accordingly, we drop the Contempt Petition. Notices issued to the respondents stand discharged.

**(A.K.Dubey)**  
**Member (A)**

**(J.V.Bhairavia)**  
**Member (J)**

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